

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.104
CP(IB) 163 of 2020

Order under Section 9 IBC

IN THE MATTER OF:

Parthdye Chem Pvt Ltd
V/s
Clinch Silicones Pvt Ltd

.....Applicant

.....Respondent

Order delivered on ..17/01/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant :
For the Respondent :

ORDER

In view of the office order dated 09.01.2022 restricting functioning due to sharp increase in Covid-19 cases throughout the Country, it has been decided to take up only urgent matters through Video Conference w.e.f. 10.01.2022 at all NCLT Benches. Since this matter has no such urgency, it stands adjourned.

List the matter on 07.03.2022



**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**



**MADAN B GOSAVI
MEMBER (JUDICIAL)**